



The Bihar Gazette

EXTRA ORDINARY

PUBLISHED BY AUTHORITY

12 VAISAKHA 1939(S)
(NO.PATNA 364) PATNA, TUESDAY, 2ND MAY 2017

PATNA HIGH COURT

NOTIFICATION

The 28th April 2017

No.X-02-2017-165/Rules Deptt.— In exercise of the powers conferred by Clause(2) of Article 229 of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna makes the following amendment in the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997.

1. *Short title and commencement.*—

- (i) These Rule shall be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (Amendment) Rules, 2017 relating to the post of Assistant.
- (ii) It shall come into force with immediate effect and shall apply to all such vacancies accrued before and after the amendment.

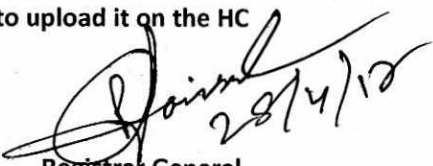
2. The existing word "*Court Officer*" under caption "*Mode of Appointment*" in Rules 7(4) (ii) (Part V) of the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997 is deleted.

By Order of the Court,
PRAKASH CHANDRA JAISWAL,
Registrar General.

PUBLISHED AND PRINTED BY THE SUPERINTENDENT,
BIHAR SECRETARIAT PRESS, PATNA.
Bihar Gazette (Extra) 364—571+100—Egazette
Website: <http://egazette.bih.nic.in>

Memo No. 28969-29040 /Rules Deptt. Dated, the 28 April 2017.

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28/4/17
Registrar General.